

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 11/MP/2016

Subject : Petition under Section 79(1) (c) and (f) of the Electricity Act, 2003 read with Regulations 10, 19, and 23 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 read with Regulations 110, 111,112 and 115 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Date of Hearing : 12.5.2016

Coram : Shri Gireesh B. Pradhan, Chairman
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K.Iyer, Member

Petitioner : National Energy Trading & Services Limited and Lanco Anpara Power Ltd.

Respondents : Power Grid Corporation of India Limited and others

Parties present : Shri Avijeet Lala, Advocate, LAPL
Ms. Puja Priyadarshini, Advocate, LAPL
Shri Arun Tholia, LAPL
Shri Ranjan Kumar, LAPL
Shri Amit Ojha, LAPL
Ms. Jyoti Prasad, PGCIL
Shri Swapnil Verma, PGCIL
Shri S.S. Barpanda, POSOCO

Record of Proceedings

The learned counsel for the petitioner submitted that it has sought direction for the respondent to grant MTOA on priority to the petitioner for the balance period of the PPA w.e.f. 1.6.2016 to 31.1.2017.

2. On a specific query by the Commission as to the quantum of capacity available, the representative of the respondent, POSOCO submitted that as against the TTC of



6650 MW for transfer of power to Southern Region, ATC of 5900 MW has been fully booked for LTA and MTOA and no surplus capacity is available. However, out of the 5900 MW of LTA and MTOA, 65 MW is allocated to solar which is available for STOA during night time. He further submitted that M/s Ind Bharath has filed an application before this Commission seeking deferment of operationalization of LTA till September, 2016 and accordingly submitted that the present petition may be clubbed along with the petition filed by M/s Ind Bharath. However, the Commission declined to club both the petitions for hearing.

3. The matter shall be listed for hearing in due course for which the parties shall be intimated separately.

By order of the Commission

-Sd/-
(T. Rout)
Chief (Legal)

